

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1796**

**TO BE ANSWERED ON THE 06<sup>TH</sup> MARCH, 2018/ PHALGUNA 15, 1939 (SAKA)**

**FOREIGN FUNDS TO PHFI**

**1796. SHRI ANANDRAO ADSUL:  
SHRI VINAYAK BHAURAO RAUT:  
SHRI DHARMENDRA YADAV:  
SHRI SHRIRANG APPA BARNE:  
DR. PRITAM GOPINATH MUNDE:  
DR. SHRIKANT EKNATH SHINDE:  
SHRI ADHALRAO PATIL SHIVAJIRAO:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has permitted the Public Health Foundation of India (PHFI) to receive the foreign contributions once again and if so, the details thereof;**

**(b) whether the Government had earlier banned the PHFI to receive the foreign contributions and if so, the reasons therefor;**

**(c) whether the Government has imposed rider for receiving foreign contributions and if so, the details thereof; and**

**(d) the steps taken or proposed to be taken by the Government to stop misutilisation of foreign contributions?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a): Yes, Madam. The Public Health Foundation of India (PHFI) shall have to obtain prior permission under the Foreign Contribution Regulation Act, 2010 before acceptance of each foreign contribution.**

**(b): The renewal of registration of the PHFI was rendered non-est ab-initio after receiving information of alleged violations of the provisions of the Foreign Contribution Regulation Act, 2010.**

**(c) & (d): The PHFI shall provide detailed information to the Ministry of Health & Family welfare regarding utilisation of the foreign contribution at the end of every quarter. A Committee constituted by the Ministry of Health & Family Welfare is to review the foreign contribution received and spent by the PHFI on quarterly basis.**

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